

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No. 958/94
Transfer Application No. ---

	Date of Decision: 10-4-95
Shri Xavier D'Cruz	Petitioner
Mr.Y.R.Singh	
	Advocate for the Petitioners
Versus	
U.O.I. & Ors.	
Mr.N.K.Srinivasan	Respondents
MI . WO IXO SI IIII V G SO II	Advocate for the respondents
CCRAM:	
The Hon'ble Shri M.R.Kolhatka	r, Member(A)
The Hon'ble Shri	
(1) To be referred to	the Reporter or not ? χ
(2) Whether it need; other Benches of	to be circulated to χ the Tribunal?
	MR Kolle Flaw
	(M.R.KOLHATKAR) Member(A)



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A.958/94

Shri Xavier D'Cruz, C/o.Shri Alfred D'Cruz, 72/E Western Railway(East), Bombay - 400 057.

.. Applicant

-versus-

- 1. Union of India
 through
 General Manager,
 Western Railway,
 Churchgate,
 Bombay 400 020.
- Divisional Railway Manager, Western Railway, Bombay Central, Bombay.

.. Respondents

Coram: Hon'ble Shri M.R.Kolhatkar, Member(A)

Appearances:

- 1. Mr.Y.R. Singh Counsel for the Applicant.
- 2. Mr.N.K.Srinivasan Counsel for the respondents.

ORAL JUDGMENT:

Per M.R. Kolhatkar, Member(A)

Date: 10-4-95

Heard Mr.Y.R.Singh for the applicant and Mr.N.K.Srinivasan for the respondents. The applicant impugns respondents letter dated 15-12-1993 which states that in terms of Railway Board's letter dated 29-4-85, post retirement passes will be disallowed to the extent of one set of passes for every month of unauthorised retention of railway quarter by the applicant. The applicant was employed as Assistant Traction Foreman and retired on superannuation on 1-2-1987 and was in occupation of railway quarterswhich he vacated only on 28-1-1990 and the applicant was therefore

unauthorised remained in/occupation for 33 months(37-4=33) against which, in terms of Railway Board instructions the railways could withhold complimentary passes for $16\frac{1}{2}$ years • two sets of passes per year. Thus on this basis he would be entitled to complimentary passes only in the year 2003.

- The applicant relies on the following cases decided by this Bench viz. 0.A.1092/92 K.Balakrishna Nambiar vs. U.O.I. & Orsando O. 231/93 Ganesh Babufao Salvi v. U.O.I. on 6-7-93. In both these cases the Tribunal were held as ultra vires by Full Bench in and although Wazir Chand vs. U.O.I. & Ors., Ithe Railway Administration has filed an SLP but the stay order by the Supreme Court was not confirmed or continued. In view of this we are bound by the ratio of of Wazir Chand subject to final decision of the Supreme Court on the SLP filed against the same. The above two cases have been decided on this basis in which () a reference has been made to another case decided by this bench viz. Camillo Alex F.Dias vs. Chief Workshop Manager, Central Railway Workshop (0.A.839/92) decided on 28-10-92. Thus the matter is no longer res-integra subject to what is stated above regarding the final Mersion decision of the Supreme Court.
- 3. We, therefore, dispose of this case by passing the following order keeping in view the fact that the applicant has already vacated the guarter.

(8)

O.A.958/94

ORDER

The respondents are directed to to grant/the applicant post retirement passes prospectively from year to year. If eventually, after the decision of Hon'ble Supreme Court the applicant is held as not entitled to passes then the respondents shall be at liberty to adjust the passes against the entitled number of passes which they may issue to the applicant against the future entitlement.

The respondents are further directed for current year to issue the passes/to which the applicant is entitled www within four weeks from the date of receipt of copy of this order.

There will be no order as to costs.

MICE ULITERY.

(M.R.KOLHATKAR) Member(A)

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Take motice that you should appear before the Tribumal in person of through your advocate on 3-11.95

A copy of Tribunal's Order dated 25.8.9 is enclosed fer compliance. James Jovan Mask

Jacon Nachter

Pated this 18 Day of Sept 1995.

Encl: Copy of Tribunal Order dtd. 25/8/95 & CP 109/95

Exercised on 120 Fine

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH.

C.F. No. 109/95 IN O.A. No. 958/94/

Mr. Xavier D'Cruz

V/S.

... Applicant.

The Union of India & Ors.

... Respondents.

CORAM: HON'BLE JUSTICE SHRI M.S. DESHPANDE, V.C.

HON'BLE SHRI P.P. SRIVASTAVA, MEMBER (A).

TRIBUNAL'S ORDER:

Dt:- 25/8/95.

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Mr. Y.R. Singh, counsel for applicant.

C.P. No. 109/95 returnable on 3.11.95.

SECTION OFFICER.

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